

financial year so far for the uplift of the Scheduled Castes and Tribes;

(b) if so, the names of the non-official organisations and the amount given so far; and

(c) whether the non-official organisations have fulfilled the conditions for proper utilisation of the amount according to the Schemes?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Government of India do not give direct financial assistance to the non-official organisations of a local nature whose activities are confined to a district or a State. Assistance to such organisations is given by the State Governments/Union Territories concerned. The Government of India give grants only to organisations of an All-India character.

(b) and (c). Do not arise.

**Customs Advisers at Major Ports**

**980. Shri Nagi Reddy:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that advisers have been appointed at the major customs ports to ensure judicious scrutiny of the imported literature;

(b) if so, their names and particulars;

(c) whether any rules have been framed for the guidance of these advisers; and

(d) if so, the details thereof?

**The Minister of Finance (Shri Morarji Desai):** (a) No, Sir, but the matter is under consideration.

(b) to (d). Do not arise.

**Loans and Advances to Mysore State Co-operative Apex Bank Ltd.**

**981. { Shri Agadi:  
Shri Siddananjappa:**

Will the Minister of Finance be pleased to state:

(a) the total amounts of loan or advances given to the Mysore State

Co-operative Apex Bank Ltd., Bangalore, Mysore State, through the Reserve Bank of India during 1959-60, 1960-61 and 1961-62 so far and the amounts credited back by the said Bank and the balance due now;

(b) whether any amounts have been given as loan or deposits by the Mysore State Co-operative Apex Bank Ltd., Bangalore to the Pandyan Bank Ltd., Bangalore;

(c) if so, how much and for what periods since 1959-60 to-date;

(d) what is the amount due now by the Pandyan Bank Ltd., to the Mysore State Co-operative Apex Bank Ltd., Bangalore;

(e) whether the Pandyan Bank Ltd., is a schedule Bank and competent to receive deposits from the Mysore State Co-operative Apex Bank Ltd.;

(f) whether the Pandyan Bank is having periodical checking by the Reserve Bank of India;

(g) if so, when was the last inspection done; and

(h) whether it is true that the Pandyan Bank Ltd., has made huge amounts of advances to interested parties without any proper securities on the assurance of getting deposits from the Mysore Co-operative Apex Bank Ltd.?

**The Minister of Finance (Shri Morarji Desai):** (a) A statement giving the required information is placed on the Table of the House. [See Appendix II, annexure No. 19].

(b) to (d). No information is available with the Government. As these questions relate to the transactions of an individual constituent of the apex cooperative bank, in respect of which the bank concerned has to observe the customary practice as to secrecy, it will not be in the public interest to disclose these details.

(e) Yes.

(f) and (g). The Pandyan Bank is being inspected periodically by the